

SHRI P. RAMACHANDRAN : Sir, there is no question of elimination of hands because of the mechanisation. So far, after nationalisation, we have not retrenched even a single person because of mechanisation. In fact, of the eve of nationalisation, a lot of people were inducted and we are finding it difficult even to eliminate them because we do not want to eliminate any individual from the collieries. So far, as I explained earlier, the loss is not due to mechanisation; it is due to various other factors inherent in the collieries.

SHRI A. K. ROY : The Minister has said that not a single person has been eliminated due to mechanisation. I should say that this is absolutely an incorrect statement. The Minister himself had written to me saying that during the emergency 1838 wagon loaders were being delisted, that is, those who were already in the list and who were working and the reason for delisting was that they had introduced a mechanised pay-loader for loading instead of doing the something by hand. I would like to tell you, Mr. Speaker, that the man-power of the collieries was fixed in 1974. After that the people were working and in 1976, they had introduced the machine especially in wagon loading in different collieries. After that, 1838 people have been delisted, thrown out of job, and most of them are harijans and adivasis. I would like to know—if they have not been thrown out of job for mechanisation—what is the reason for throwing them out of job? They were not inducted. Even the Minister has not claimed whether they have been inducted. Poor harijans and adivasis have been thrown out of job because of machines, namely, the pay-loaders have been introduced. I can challenge this point before any investigation. On this point, I would like to know from the hon. Minister whether he has assured the House that those persons who were thrown out of job because of the introduction of the machinery will be taken back.

SHRI P. RAMACHANDRAN : At the best, there may be redeployment of people who were not able to be employed in the wagon loading. It is not true that the people were thrown out of employment because of mechanisation; it is absolutely untrue. The only factor is with regard to wagon loading because of quick turn-out of wagons, we have to see that the loading is done quickly and for loading purposes, at times, we employ certain semi-mechanisation. That is all. All these people who are not able to get employment there are redeployed to some other sector where they are used even today. So, that is not true. With

regard to harijans and adivasis, I would like to tell. . . .

SHRI A. K. ROY : This is not an answer. My question was. . .

MR. SPEAKER : He is still on his legs.

(Interruption)

SHRI A. K. ROY : My question was precise. Due to introduction of the machines, the scope of employment, manual employment has been reduced of the people. . . .(Interruptions)

MR. SPEAKER: He has not. . . .

(Interruptions)

SHRI P. RAMACHANDRAN : The scope of employment is not reduced. On the other hand. . . .

(Interruptions)

SHRI P. RAMACHANDRAN : The hon. Member is getting excited. With regard to harijans and adivasis, I can tell him that the percentage of SC in BCCL is 32 and ST 11 of the employed ; in CCL, it is 22 per cent(SC) and 21 per cent (ST); in WCL, it is 26 per cent (SC) and 18 per cent (ST),

(Interruptions)

MR. SPEAKER : The Question Hour is over.

श्री विनयक प्रसाद यादव : एक घंटे में छः क्वेश्चन हुए हैं। बीस सवाल लिस्ट पर होते हैं। इस हिसाब से तीन घंटे क्वेश्चन आवर के लिए होने चाहियें। तीन नहीं तो दो तो होने हो चाहियें।

MR. SPEAKER : It is a good suggestion.

WRITTEN ANSWERS TO QUESTIONS

Second Press Commission

*493. SHRI MAHI LAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- whether the Second Press Commission has been reconstituted ;
- if so, the members and terms of reference thereof; and
- the time by which it is likely to submit its Report ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI) : (a) No, Sir. Government, have, however, decided to set up a Press Commission.

(b) The composition of the Commission and its terms of reference are being finalised.

(c) Does not arise at this stage.

दिल्ली स्थित राजघाट विद्युत केन्द्र का बन्द होना

* 497. श्री राजेन्द्र कुमार शर्मा : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली स्थित राजघाट विद्युत के केन्द्र वैंस्टिंग हाउस का 'ए' स्टेशन बायलर पिछले दो-तीन वर्षों से बन्द पड़ा है ;

(ख) क्या इनके बन्द रहने का कारण कुछ तकनीकी कठिनाइयाँ हैं अथवा अधिकारियों की उपेक्षा है ;

(ग) या इनको बन्द करने के लिए कुछ अधिकारियों को दोषी पाया गया है ; और

(घ) यदि हाँ, तो उनके विरुद्ध क्या कार्रवाई की गई है ?

ऊर्जा मंत्री (श्री पी० रामचंद्रन) :

(क) जी, हाँ।

(ख) राजघाट विजली घर के 'क' केन्द्र को विद्युत उत्पादन यूनितें गत 24 महीनों से नहीं चलाई जा रही हैं क्योंकि पुरानी हो जाने के कारण उनकी उत्पादन क्षमता कम हो गई है और वे प्रचालन के लिए अविश्वसनीय और अलाभकर हो गई हैं। ये यूनितें किसी सरकारी उपेक्षा के कारण बन्द नहीं की गई हैं।

(ग) और (घ) . उपर्युक्त (ख) में बताई गई स्थिति को देखते हुए इसका प्रश्न नहीं उठता।

एकाधिकार गृहों के रूप में औद्योगिक गृह

* 498. श्री रामानन्द तिवारी :
श्री शरद यादव :

क्या उद्योग मंत्री निम्नलिखित की जानकारी दर्शाने वाला विवरण सभा पटल पर रखने की कृपा करेंगे :

(क) उन औद्योगिक गृहों की संख्या कितनी है जिन्हें एकाधिकार गृह माना जाता है और जिनको मार्च, 1977 से अब तक नये उद्योगस्थापित करने की अनुमति दी गई है ; और

(ख) इन औद्योगिक गृहों के नाम क्या हैं, उनका व्यौरा क्या है और उनके द्वारा स्थापित किये जाने वाले नये औद्योगिक एककों का व्यौरा क्या है ?

उद्योग मंत्री (श्री जार्ज फर्नानडिस) :

(क) और (ख). एकाधिकार प्रतिबन्धात्मक व्यापार प्रक्रिया अधिनियम, 1969 के अधीन पंजीयित उपक्रमों को नये उपक्रम स्थापित करने के लिए मार्च, 1977 से फरवरी, 1978 की अवधि में उद्योग (विकास एवं विनियमन) अधिनियम, 1951 के अधीन 14 आशय पत्र और 4 औद्योगिक लाइसेंस जारी किए गए थे। एक विस्तृत विवरण सभा पटल पर रखा जाता है। [ग्रन्थालय में रखा गया। देखिए संख्या एल० टी०-1953/78]

Bose-Mullick Committee on Jute Industry

* 501. SHRI S. G. MURUGAIYAN : Will the Minister of INDUSTRY be pleased to lay a statement showing :

(a) whether the Bose-Mullick Committee on jute industry has submitted its report ;

(b) if so, the details and Government's decision thereon ; and

(c) if not, when it is expected ?